

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 203- IA 507 of 2020  
ITEM No 204- IA 508 of 2020  
ITEM No 205- IA 635 of 2020  
ITEM No 206- IA 736 of 2020  
ITEM No 207- IA 314 of 2021  
ITEM No 208- IA 431 of 2021  
In  
CP(IB) 586 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Noble Resources International Pvt Ltd  
V/s  
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..16/12/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant / RP : Mr. Saurabh Soparkar, Sr. Adv. a/w. Mr. Jaimin Dave, Adv.  
Ms. Hirwa Dave, Adv.  
: Mr. Karan Sanghani, Adv.  
: Mr. Aditya Joshi, Adv. & Mr. Tarak Damani, Adv.  
For the Vedanta : Mr. Gopal Jain, Sr. Adv. & Mr. Diwakar Maheshwari, Adv.  
: Ms. Pratiksha Mishra, Adv. & Mr. Moiz Rafique, Adv.  
For the MTC RA : Mr. Krishnendu Dutta, Sr. Adv. & Mr. Mohd. Shahan Ulla, Adv.  
: Mr. Varun Himatkasingka, Adv. for R-5  
For the Respondent/ CoC : Mr. Yuvraj Thakore, Adv.  
For the Respondent : Mr. Shashvata Shukla, Adv.

**ORDER**

**IA 314 of 2022**

Heard Learned Sr. Counsel Mr. Gopal Jain for the objector on his re-joining. Learned Sr. Counsel Mr. Soparkar for the RP states that to remove the doubts of the objectors and to show the transparency of the process, the RP has made available video recording of the meeting conducted by the CoC on 03.03.2021, and undertakes to file an affidavit along with the pen drive of the video recording of the CoC meeting. Let the affidavit be filed within five days, with the copy to the objector, and copy to the successful resolution applicant. List for further consideration on 02.01.2023.

**IA 431 of 2021**

Application is filed by M/s. Pani Logistics objecting to the approval of Resolution Plan. Learned Counsel Mr. Karan Sanghani states that the applicant is led by Learned Sr. Counsel who is not available today, and they have already submitted leave note, and requests to adjourn the matter.

List for further consideration on 02.01.2023.

**IA 507 of 2020, IA 508 of 2020, IA 635 of 2020, IA 736 of 2020**

Learned Counsel for both the sides are requesting adjournment stating that the parties are led by Learned Sr. Counsels, who are not available today for arguments.

List on 02.01.2023.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**